

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1499
ANSWERED ON:03.12.2012
BONDED LABOUR VIGILANCE COMMITTEES
Raghavendra Shri B. Y.;Singla Shri Vijay Inder

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has submitted any proposal for releasing central scheme of assistance for rehabilitation of released bonded labour;
- (b) if so, the details thereof;
- (c) whether the Government released its share under the said project;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the measures taken by the Government to ensure that Bonded Labour Vigilance Committees are constituted and functional in identification of bonded labourers nationwide?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): The responsibility of identifying and rehabilitating the freed bonded labourers lies with the respective State Governments. In order to assist the State Governments in the task of rehabilitation of identified and released bonded labourers, the Centrally Sponsored Plan Scheme for Rehabilitation of Bonded Labour is in operation since May, 1978. Under the Scheme, rehabilitation assistance @ Rs. 20,000/- per bonded labour is provided which is equally shared by the Central and State Government.

(c) & (d) Central Assistance provided under the Centrally Sponsored Plan Scheme for rehabilitation of bonded labour till 31.03.2012 is as under:-

Name of the State Central assistance provided
(Rs. in lakh)

Andhra Pradesh 865.30

Arunachal Pradesh 568.48

Bihar 548.98

Chattisgarh 81.20

Gujarat 1.01

Haryana 5.23

Jharkhand 19.60

Karnataka	1585.48
Kerala	15.56
Madhya Pradesh	169.90
Maharashtra	10.10
Orissa	941.73
Punjab	8.80
Rajasthan	74.92
Tamil Nadu	1661.94
Uttar Pradesh	994.63
Uttaranchal	0.50
West Bengal	27.26
TOTAL	7580.62

(e): Under the Bonded Labour System (Abolition) Act, 1976, State Governments have been mandated to constitute Vigilance Committees at District and Sub-divisional level. The Vigilance Committee, inter-alia, advises the District Magistrate to ensure that the provision of the Act and Rules made thereunder are implemented properly. The Central Government has been impressing upon the State Governments from time to time to effectively implement the Act.